

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
(SOUTHERN ZONAL BENCH, CHENNAI)**

**Original Application No.6 of 2020**

BETWEEN

Tribunal on its own motion SUO MOTU  
based on the News Item in Malayala Manorama,  
Malayalam News daily dated 09.01.2020,  
"Plastic waste storage facility of Chalakudy  
Municipality Destroyed in Fire".

....Applicant

AND

The District Collector,  
District collector Office,  
Civil Station, Ayyanthole,  
Thrissur- 680 003 and 3 others

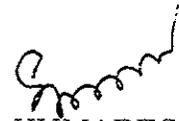
...Respondents

**REPORT SUBMITTED BY THE DISTRICT COLLECTOR/ 1<sup>st</sup> RESPONDENT**

It is submitted that District Collector, Thrissur/ 1<sup>st</sup> Respondent herein has filed a report dated 16.02.2021 in the above Original Application as per the direction of this Hon'ble National Green Tribunal dated 10.11.2020.

Therefore it is most humbly prayed that this Hon'ble Tribunal may be pleased to take the said Report filed by the District Collector / 1<sup>st</sup> Respondent on Record and thus render justice.

Dated at Chennai on this the 16<sup>th</sup> day of February 2021.



(E. K. KUMARESAN)

Counsel for Respondent **1**  
Standing Counsel for  
State Government of Kerala  
NGT (SZ) Chennai Bench.

E-MAIL / SPEED POST



**W4 - OA. 6/2020**

നമ്പർ .....

കേരള അഡ്വക്കേറ്റ് ജനറലിന്റെ കാര്യാലയം,  
എറണാകുളം, കൊച്ചി-682 031

പ്രേഷിതൻ

അഡ്വക്കേറ്റ് ജനറൽ  
കേരളം

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2395078  
ഫാക്സ് : 0484 2394674

E-mail : [advocategeneralkerala@gmail.com](mailto:advocategeneralkerala@gmail.com)

12.02.2021

തീയതി .....

To

Adv. E.K. Kumaresan,  
Standing Counsel,  
National Green Tribunal, Chennai,  
No. 6, Indian Chamber (SICCI)  
Annex Building, Ground Floor,  
Esplanade, Chennai.

Sir,

Sub:- OA 6/2020Suomoto proceedings related to the fire accident at  
MRF Centre of Chalakudy Municipality further report submitting  
of reg.-

Ref:- Lr. No. DCTSR/7352/2020-C4, dated 06/02/2021.

Kind attention is invited to the reference cited. I am directed to forward  
herewith a copy of the Report in the above case duly approved by the Hon'ble  
Advocate General for further necessary action.

Yours faithfully,  
Sd/-  
PREETHA RANI. S.,  
Deputya Secretary,  
For Advocate General.

Encl: As above

Approved for Issue,

Section Officer.

*Handwritten signature and date: 12/2/21*

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File No.DCTSR/7352/2020-C4

W

No:DCTSR/7352/2020-C4

Collectorate,Thrissur,  
Dated:06/02/2021

From

District Collector,Thrissur,  
Kerala.

To

Adv. E.K. Kumaresan, (Standing Counsel)  
M/s EKK LEGAL  
No.6, Indian Chamber (SICCI),  
Annex Building, Ground Floor,  
Explanade, Chennai - 600108

Sir,

Sub: O.A.No. 6/2020 Suo Moto proceedings of the Hon'ble NGT, South Zone, Chennai dated 27-07-2020 related to the fire accident at MRF Centre of Chalakudy municipality - further report submitting of - reg.

- Ref: 1. Hon'ble NGT Order dated 10-11-2020 in O.A. No. 6/2020 (SZ)
2. Letter No. PCB/TSR/MSW/5/2002 dated 07/01/2021 of Environmental Engineer, Pollution Control Board, Thrissur
3. Letter No. H2-9815/04 dated 05/01/2021 of Secretary, Chalakudy Municipality.

Kind attention is invited to the subject cited. In connection with the fire accident at Material Recovery Facility Centre, Chalakudy, the report called from the District Collector, Thrissur, is submitted herewith for favour of information and necessary steps.

Yours faithfully,

SHANAVAS S  
DISTRICT COLLECTOR

1. The Advocate General, Kerala

2. District Collector & Liaison Officer (Revenue), Advocate General's Office, Ernakulam.

**Signature valid**

Digitally signed by SHANAVAS S

Date: 2021.02.06 10:00:05 IST

Reason: I am the author

**File No.DCTSR/7352/2020-C4****Report submitted by the District Collector, Thrissur before the Honble National Green Tribunal, South Zone, Chennai as per the directions of the order No. 06/2020 dated 10-11-2020**

As per the above order dated the District Collector, Thrissur was directed to submit a further report regarding the further action taken and the progress of the implementation of the Solid Waste Management Rules, 2016 and also the disposal of the plastic waste that has been stacked in the recycling unit which has been gutted in the fire incident.

As part of the steps for implementation of the Solid Waste Management Rules, 2016. DLMC (District Level Monitoring Committee) meetings were conducted on 07/10/2020, 30/12/2020 and 15/01/2021. In the above meetings discussions were held on the waste management facilities provided by the Chalakudy Municipality. Directions were given to take strict measures for reducing the gap between the production, collection and treatment of biodegradable and non-biodegradable wastes.

The Secretary, Chalakudy Municipality has reported that they had entered into an agreement with 'Ecogreen' and waste has been completely removed from the site. The Municipality has sought the services of the Clean Kerala Company for the repair of the burnt damaged machineries. Tendering steps taken by Suchitwa Mission for removing the legacy waste in the Municipality are in progress. The Officials of Suchitwa Mission and Municipality jointly conducted a site inspection and proforma report on quantity of legacy waste was sent to District Co-ordinator, Suchitwa Mission. However Covid 19 situation made some obstacles in this regard. As per the project SO No.186/21, decentralized facilities are provided with 3853 households and details in this regard are uploaded through ENVICLEAN app. The Municipality under the Swach Bharath Mission Urban Scheme has identified land for installation of 4 MCFs of 2000 sq.ft. with a capacity of 25 tpd, in the following locations such as

- 1) Potta (Near RRF)
- 2) Alvicentre (Near MSW Plant)
- 3) Near ITI
- 4) Near Indoor Stadium

The Environmental Engineer has reported that a show cause notice had been issued to the Chalakudy Municipality by the Chairman of KSPCB to show cause for not recovering Environmental Compensation of Rs. 276.63 lakhs from 09/04/2019 to 31/10/2020 towards the noncompliance of Solid Waste Management Rules, 2016. The total number of households as reported by the Municipality is 14850 and they have provided decentralized facility to 1300 households and are proposed to provide facility to 2553 more households within 6 months. The Municipality claims that in all the other households, the house owners have provided their own facility. They have uploaded only around 660 numbers of facilities in the ENVICLEAN app, a mobile application for surveying the solid waste facilities with a specific objective of updating the GIS database. They have requested six months time for uploading the details of all decentralized facilities provided in households, in the ENVICLEAN app. After the municipality completes uploading all the details, random verification will be conducted by the officers of Pollution Control Board to verify the same. No documents regarding the collection and disposal of E-Waste, Sanitary waste, non-recyclable wastes and other wastes are submitted by the Municipality. Direction has been given by the PCB to provide facilities to reduce the gap between the solid waste generation and disposal. Besides a committee was constituted to assess the Environmental Damage on account of the fire break out in the RRF. Details for assessing the damage were collected and no mortality or morbidity was reported. Action

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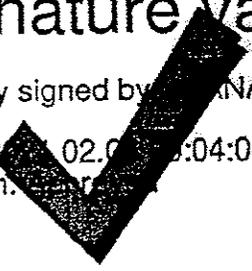
File No.DCTSR/7352/2020-C4

has been initiated to assess the Environmental damage.

The above details are humbly submitted for perusal of the Hon'ble National Green Tribunal.

Signature valid

Digitally signed by NAVAS  
S  
Date: 2020.02.04 10:04:04 IST  
Reason:



BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
(SOUTHERN ZONAL BENCH, CHENNAI)

Original Application No. 439 of 2013

BETWEEN

Original Application No.6 of 2020

BETWEEN

Tribunal on its own motion SUO MOTU  
based on the News Item in Malayala Manorama,  
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**REPORT SUBMITTED BY THE DISTRICT COLLECTOR/ 1<sup>st</sup> RESPONDENT**

**M/s. E. K. KUMARESAN)**  
Counsel for Respondent 1  
Standing Counsel for State Government of Kerala  
NGT (SZ) Chennai Bench.